

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 110
(IB)-33(PB)/2020

IN THE MATTER OF:

Apurv Jain & anr.

.... Applicant/petitioner

Vs.

M/s. Imperia Structures Ltd. & anr.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 14.01.2020

Coram:

SHRI B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

Ms. Swati Gupta, Mr. Anant Pavgi, Mr. Siddharth Nagpal, Advs.

For the Respondent:

Mr. Amit Chadha Sr. Adv, Ms. Simranjeet Singh, Ms. Rhea Dube, Ms. Mizan Siddiqui, Ms. Srishthi Govil, Mr. Ram Mohan, Mr. Sharan Mehta, Advs. for Corporate Debtor.

ORDER

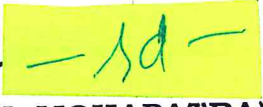
Notice of the petition.

Mr. Simranjeet Singh, learned counsel for the corporate debtor accepts notice. A copy of the paper book shall be handed over to him during the course of him.

Parties are at liberty to settle the matter. In the meanwhile, pleadings be completed before the next date of hearing.

List on 28.01.2020.


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)